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भारत सरकार

GOVERNMENT OF INDIA

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

क्षेत्रीय कार्यालय, चंडीगढ़ / Regional Office, Chandigarh



E-MAIL

F. No: 19-CC-005/2024-RoC

Dated: as per e-sign

To

The CONSULTANT (Judicial),  
National Green Tribunal,  
Principal Bench, New Delhi-110001

**Sub: OA No. 216/2024 in the matter of Gaurav Sharma(Applicant) Vs. Radha Soami Satsang Beas Dera Baba Jaimal Singh & Anr. Before NGT (PB), New Delhi-reg.**

**Ref: Hon'ble National Green Tribunal E-mail dated: 29.06.2024.**

Sir,

The undersigned has been authorised by the DDGF, RO Chandigarh to carry out the site inspection in the instant matter in pursuance of the Hon'ble NGT order in the matter. Accordingly, the undersigned has conducted the inspection along with officials of State Forest Department and Compliant. The inspection report is attached herewith.

**Encl: As above**

Yours faithfully

  
29/08/24

(N.K Dimri)

Technical Officer (Forestry)

**Copy to:**

1. The Inspector General of Forest, ROHQ Division, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi- 110003.

**SITE INSPECTION REPORT IN PURSUANCE TO THE ORDER DT. 13.04.2024 OF  
HON'BLE NGT (PB) NEW DELHI**

**In the matter of Original Application No. 216/2024 titled as Gaurav Sharma Versus Radha Soami Satsang Beas Dera Baba Jaimal Singh & Anr. before the Hon'ble NGT, Principal Bench at New Delhi**

**Background of the Case:**

The applicant has come up with the complaint that Radha Soami, Satsang, Beas-Dera Baba Jaimal Singh possess 40.34 ha. of land in District Panchkula, Village Bir Ghaggar, Chandimandir, Saket, Haryana on National Highway and the allegation is of illegal cutting of thousands of trees and illegal mining of soil, gravel on diverted land as well as in Ghaggar river and also killing of animals.

It has been alleged that they have axed down trees like peepal and Bargad. There is an allegation of cutting and selling of 19000 young trees. Some material in support of the plea has been enclosed with the original application.

**Cognizance by the Hon'ble NGT (PB), New Delhi**

The Hon'ble NGT (PB), New Delhi vide Order dated 13.05.2024 (copy enclosed), in the captioned matter has directed that the *allegation which has been made in subject cited original application needs to be verified and if found to be correct then appropriate remedial action is required to be taken/ensured at the first instance by RO, MOEF&CC, Chandigarh. The Hon'ble NGT further directed as follow:*

*"Hence, we direct RO, MOEF&CC, Chandigarh to duly examine the truthfulness of the allegations made in the original application and ascertain the extent of violation of environmental norms, if any, and if the allegations are found to be correct and submit action taken report before the Tribunal within three months"*

**Compliance of Order dated 13.05.2024**

In compliance to the aforesaid Order, Shri. N.K. Dimri, Technical Officer (Gr-I), Regional Office, MoEF&CC, Chandigarh has been authorised by the competent authority to conduct the site inspection and report. Accordingly, on direction the officer have conducted the Site Inspection on 01.08.2024 of the land under question, the site inspection was carried out in the presence of the DFO, Panchkula and the Applicant. Following members were present during the site inspection:


Shri Vishal Kaushik, DFO, Panchkula, Government of Haryana

Shri Gaurav Sharma, (Applicant)

Ravi Shanker Mehra (Representative of Radha Soami, Satsang, Beas-Dera),

Balkar Singh (Representative of Radha Soami, Satsang, Beas-Dera),

Arvinder Chhabra (Representative of Radha Soami, Satsang, Beas-Dera).



On the basis of the field observations and information provided by the State Government; Para-wise preliminary observations against the allegations made by the Applicant are as follow:

Sl. No.	Particulars of the allegation made by the Applicant	Observations
1.	R.S.S.B (Radha Soami Satsang Beas- Dera Baba Jaimal Singh) possesses 40.34 hectares of land in district Panchkula, village Bir Ghaggar, Chandimandir, Saket, Haryana, on national highway History of this land, In nineties according to Forest conservation act, R.S.S.B(Radha Soami Satsang Beas- Dera Baba Jaimal Singh) gave double the land for the exchange of piece of Bir Ghaggar land, which was Shamlat land in district Panchkula, tehsil Raipuarani village, Mandalay. Total area of the land was 1600 Kanal and 3 marlas which is equivalent to 80.68 hectares Against the Mandalay land, Forest department of India gave its 40.34 hectares land to R.S.S.B for the only purpose of afforestation. According to legal papers the ownership of the land still belongs to Haryana government (Forest Department). The terms and conditions of giving possession to R S S B are mentioned in Annexure - 1.	The MoEF&CC vide letter dated 06.01.1998 had accorded approval for the diversion of 40.34 ha. of forest land for setting up Satsang Centre for Radha Soami Satsang in Ambala district subject to the conditions mentioned therein.
2.	RSSB officials of Chandi mandir, Saket, Bir Ghaggar, Haryana centre brutally violated all the rules terms and conditions with which the land was given to them (annexture-1 conditions).  They have done illegal cutting of thousands of trees. They have illegally done mining of soil and gravel on diverted land as well as in Ghaggar river. They have illegally constructed various sheds, offices, godowns, boundary walls, rest rooms on diverted land. They have illegally done commercial horticulture and agriculture on diverted land such as selling of fruits in sec 26 grain, fruit and vegetable market, Chandigarh. Animal killings of various endangered wild life species by R.S.S.B officials have occurred on this part of diverted land like Deer, Barasingha, Wild Boar and Neel Gaaye etc,	During the inspection no direct evidence of any tree cutting was found. Further, the DFO, Panchkula have also stated that no record of the illegal felling was available with the State Forest Department.  Further, to ascertain the allegations, the historical compartment history including plantation and felling details has been sought from the State Forest Department.

	<p>even national bird peacock in order to protect their horticulture farms from them. They have axed down trees like Peepal and Bargad which are sacred trees according to Sanatan Hindu dharma. Every Hindu's profound devotion has attached with these trees. Other than these trees, the R.S.S.B officials and management is responsible for illegal cutting and selling of variety of trees like khair, Sagwan, Sheesham, Pilkhan and many more.</p>	
3.	<p>It severely hurt my religious sentiments when I saw massive cutting of sacred trees like Peepal and Bargad. Therefore, I decided to raise my voice, even I did. For a long time I kept requesting Saket, Chandimandir center management to stop cutting down the trees. I endured a great torture; mentally, physically, emotionally and socially for opposing them. When I tried my best requesting them but all my efforts were of no use then on 1/11/2021 I wrote a complaint letter to Dera Chief regarding the illegal activities going on at Bir Ghaggar, Saket, Chandimandir center Consequence to the complaint was the management on 3/01/2022, made a fake F.I.R registered against us. During the two months gap the management and high rank officials pressurized me to withdraw the complaint and plea for forgiveness. Moreover, pressurized me to admit that I was mentally upset, and under huge stress when I made complaint to Dera chief and nothing of that sort happened at the center. When I refused to follow their command, within two months after writing the complaint letter to Dera Chief I was booked under false FIR for the charge of trespassing and other allegations. However, I have been Dera follower since my childhood. I have taken naam daan from present Dera chief, even my parents have taken naam daan, not only this my third generation in the family is Dera Follower. I have been continuously involved in sewa at Bir Ghaggar and other various centers, even Dera head office, Beas since I grew up and aware of things So are my parents, yet a false</p>	<p>The allegations are of personal grievances and do not pertain to this Ministry. Therefore, no comments to offer.</p>



<p>F.I.R of trespassing and was registered against me. Just because I was complaining against their legal activities.</p> <p>During investigation I also told truth to the police, but nobody paid attention to me considering me as a commoner As the R.S.S.B, Saket, Bir Ghaggar, Chandimandir and other high rank officials were influential and rich people Not only this I even became victim of social boycott I got afraid then after the F.I.R as per the advice of my lawyer I made a press conference. Through the media I told everything whatever happened with me. And to defend my respect, my character, and my religious sentiments I wrote letter to The President of India either to give me justice or grant me euthanasia. Because it had become very tough for me to live and face society with a false criminal case, assassinated character and social boycott.</p> <p>After writing letter to The President of India I received a letter from police department. Further, I gave my entire statement to the police. It is mentioned in annexure 18.</p> <p>But police didn't do any enquiry and without any investigation, police closed the enquiry. The police remarked that they didn't find truth in my statements Later to this episode I hired a lawyer and with proofs I forwarded my complaint to the concerned authorities related to the case But I haven't received any reply from them so far and nor they have taken any action against it.</p> <p>After that with all facts and proofs I filed P.I.L (Public Interest Litigation) in Punjab and Haryana High Court. Lawyer of opposition party defended by saying that I wasn't authorized to file the P.I.L as there was already a criminal case going against me already and I was doing it on the behalf of personal motivation instead of public He said my P.I.L was sheer subject to my revenge. Then, High Court justice ordered to withdraw the P.I.L with liberty to pursue the whole case before respondent authorities</p>	
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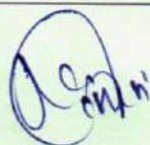
	<p>Resulting, I am bringing my complaint in front of you.</p> <p>R.S.S.B officials have non-constitutionally cut around 19000 trees from diverted land of their Bir Ghaggar, Saket, Chandimandir, Panchkula, Haryana, satsanghar center. Proofs attached with annexure 2&amp;3.</p>	
	<p>It has been observed that the intention behind possessing the same piece of land was not right. Because, it is a very interesting fact that according to annexure 2,3,&amp; 4 in which number and species of trees are mentioned. But, not even a single sacred Peepal and Bargad tree was accounted on the same piece of land. It seems to be highly impossible Photographs of the few left over Peepal trees on diverted land in Saket Chandimandir R.S.S.B centre are available in annexure 5. I personally have witnessed the cutting down of plethora of sacred Peepal and Bargad trees. How is it possible that such a huge of trees have never been accounted on the piece of land. And if in reality there had been no Peepal or Bargad tree was present on the piece of land, how is it possible they are present now, which are also not mentioned in any of the forest officials counting data. It indicates that R.S.S.B officials didn't have good intentions regarding the trees and they used their power and influence to subside the presence of these sacred trees as they were having idea proofs of cutting these trees in India could harm them in the Dyas future if truth revealed So from the very first day they were planned These trees in the center were present in abundance, I personally have witnessed uncountable full grown Peepal and Bargad trees in the center As I mentioned earlier I have been visiting the place since my childhood, because I am RSSB dera follower.</p>	<p>The Land is subject matter of the State accordingly, no comments to offer.</p> <p>Further, cutting of Peepal and Bargad trees; no direct evidences were found and details report in this regard has been requested from the State Forest Department.</p>



4.	<p>Till date R.S.S.B Bir Ghaggar, Saket, Chandimandir centre has taken just a single one permission from the Forest Department for cutting of Safeda trees That too the management misled the Forest Department, to get the permission they lied that about 260 Safeda trees harming 11000 kv high-voltage electricity, and also mentioned all the Safeda trees were under poor and rickety condition. However, the truth was neither the trees were in poor and rickety condition nor they were in the near proximity of the electricity high-voltage line. If the trees had been harming the high-voltage electricity line, electricity department would have taken action to resolve the issue. They didn't even write any complaint to electricity department to resolve the issue. As it was a tricky to play formal deception in front of Forest Department.</p> <p>Moreover, the status of the permission given by Forest Department seems to be unclear. Because, there was no auction of the axed down trees, no tender notice was published in any newspaper, no trace of formal and legal notification was offered by the R.S S B Bir Ghaggar, Saket, Chandimandir management and officials Another surprising fact is instead of 260 trees as they mentioned to seek permission, they axed down 500 Safeda trees and sold them, they also axed down special species of trees like Khair, Sheesham and Sagwan and sold them. Proofs mentioned in annexure 6,7&amp;8 in the form of photographs and dvds, and videos.</p>	<p>It has been found that the State Forest Department has given permission for cutting of the Eucalyptus trees vide letter dated 14.07.2021. It was further informed by the DFO, Panchkula that felling of only Eucalyptus trees has been given.</p> <p>Detailed report in this regard has been requested from the State Forest Department.</p>
5.	<p>R.S.S.B Bir Ghaggar, Saket, Chandimandir management has clearly done mining in Ghaggar river and on diverted land. While spending a long time there I have also noticed they play smartly. To elaborate; they do mining first and after a certain time approach government to conduct a survey and claim that every time it rains and water level in the Ghaggar rises, to erodes river banks, soil, &amp; gravel. And on the name of floods relief fund receives financial aid for creating caged-stone banks for land</p>	<p>In order to ascertain the truthfulness of the said allegation, the Applicant was asked to show the area of mining and it was found that the area is a non-forest land and is under the jurisdiction of the Revenue department.</p> <p>In this regard, it is pertinent to mention that, prior approval of the Central</p>



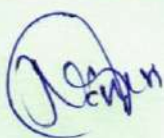
	<p>conservation but later they sell those stones. They repeat the process. Dvd proofs of mining mentioned in annexure 8</p>	<p>Government under Section 2 of the "Van (Sanrakshan Evam Samvardhan) Adhinyam", 1980 [earlier known as the Forest (Conservation) Act, 1980] is required for carrying out any non- forest activity on forest land.</p> <p>Further, during inspection no mining activities were recorded.</p>
6.	<p>According to annexure-1(Terms &amp; Conditions of Haryana government for giving the Bir Ghaggar, Saket, Land, Chandimadir to R.S.S.B) clearly stated the diverted land clearly stated that no person shall hunt or shoot animals but in order to protect their horticulture farms R.S.S.B officials brutally had beaten the animals to death on diverted land, including national bird peacock and endangered wild life species including Barasingha, Deer and Neel Gaay and various other wild life species like wild boars etc. Photographs and video proofs of aforesaid killings of animals attached with annexure 9 The killings of the animals in the centre were in abundance, evidences of few killings I have attached with annexure - 9 Moreover, in annexure-9, it is clearly evident through R.T.I (Right To Information) that R.S.S.B centre management never inform about the death of a single animal. May be because they were afraid that government authorities will conduct post mortem of the dead bodies and their truth would be unveiled. Where one side they are preaching public that taking somebody's life is a sin at the same time on the other hand to receive monetary gains by protecting farms and horticulture they are killing animals ruthlessly.</p>	<p>The allegation herein cannot be verified during the site visit. This could only be corroborated from the secondary information available with the State Govt.</p> <p>Further, the DFO, Panchkula has informed that no such incidence has either been reported in Division office or in Wildlife Division. Detailed report, if any, in this regard has been sought from the Wildlife Division, Panchkula.</p>
7.	<p>Annexure - 10 contains video proofs of transportations of lemons in R.S.S.B and private vehicles to sector- 26, Grain Market,</p>	<p>The plantation of the fruit trees like lemon and Amla were recorded within</p>



	Chandigarh.	diverted area.  As per the Forest Clearance, the diverted area can only be used for the plantation and no specific species were mentioned therein, accordingly, plantation of the species like Amla and Citrus Spp cannot be considered the direct violation of the FC Approval.
8.	Annexure - 11 explains the diverted forest land will be utilized only for the plantation of trees and no construction will be done on this land, but R.S.S.B has clearly violated these rules and has constructed boundary walls, sheds, go downs, buildings, offices, on this land.	It was found during the site visit that the permanent structures in the form of office building Satsang Area, etc have been constructed by the User Agency without any prior approval from the Central Government.  This appears to be violation of the conditions(change in layout) of the final approval granted by the Central Government under the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980. Accordingly, the matter is being reported to the Ministry for taking remedial measures as per extant Rules/guidelines in this regard.
9.	The piece of shamlat land in Mandalay village, Tehsil Ratpuarant, District Panchkula which was rendered to Forest Department by R.S.S B (area 80 68 hectares- 1600kanal &3 marla) is mentioned in annexure-12 It demonstrates (on Page number 25 of annexure-12) that D.C(Deputy Commissioner) ordered that right holders want the partition of the land with mutation out of 4974k-5m,322k-15m is for common purposes I have gone through the section 7 of village common land regulation act	The allegations here are regarding the sale, purchase and ownership of the land, which is matter of the State Government, accordingly no comments to offer.  Further for considering the non-forest land for raising the Compensatory Afforestation, there are specific provisions under the

	keeping this in view the land can be partitioned if the right holders agree to it.	Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and Rules therein.
10.	The letter to D.C stated villagers right holders of the land wanted to partition shamlat land for a common purpose which is mentioned in annexure-12 (on page number 23 to 33copies of letters are available which were written to D.C). None of the letters displayed that the huge piece of shamlat land would be rendered to R.S.S B, and further the same prece of land would be rendered to Forest Department as per inteqaal number 1015 and 1020. Then how it could be accepted because the D.C gave clear orders to partition shamlat land on the request of right holders for a common purpose. And according to page no 32of annexure- 12, the letter in the annexure displays that D.C ordered on dated 04.01.1997- R.S.S.B ke prarthana patra par mandlay gaav ki shamlaat deh ke hisabjaat nikalne ki anumati di jati hai. It is highly surprising to see how come the name of such an influential organization entered in the letter from nowhere. For reference please check inteqaal number 1015 and 1020. It is mentioned in annexure- 12 on page no 1 & 21.	The Rule 13 of the Van (Sanrakshan Evam Samvardhan) Rules, 2023 States that "A user agency shall provide land which is neither notified as forest under the Indian Forest Act, 1927 (16 of 1927) or any other law nor managed as forest by the Forest Department".  Further Rule 14 of the Van (Sanrakshan Evam Samvardhan) Rules, 2023 States that The land specified under sub-rule (1) of rule 13, shall be demarcated by concrete pillars of suitable size and handed over, free from all encumbrances to the State Forest Department or Union territory Forest Department and the same shall be notified as protected forest under section 29 of Indian Forest Act, 1927 (16 of 1927) or under any other law for the time being in force before the Final approval is granted under the Adhiniyam.
11.	Total shamlat land of Mandalay village, (shamlat deh hasab rasad arazi khevat) area of total piece of land was around 4974k-5m, as mentioned in inteqaal number 808. It was vested in panchayat in the year 1992 in which reference of Supreme Court orders was given "that the according to village common land regulation act 1961 section 4 the land is vested in panchayat and AIR 1977 supreme court 1003 & PL) 1977 page no 150 kikkhaligan anusar shamlat deh ke saath shamlat deh hasab rasad arazi khewat bhi likha ho to bhi bhoomi ka charitra tabdeel nahin hota vah shamlat hi rahegi."	
12.	So it is crystal clear that when the state of land couldn't be changed then how come such a huge of piece of land was transferred to ownership of R.S.S.B. It seems to be a big	

	fraud played, authentic documents are available in annexure-14.	
13.	According to annexure- 15, inteqaal number 770, Mr. Lal Chand Bansal and Prem Bansal in 1980 purchased hundreds of acres of land in Mandalay Village, tehsil Raipurani which before the jamabandhi of the year 1980 large piece of land also belonged to shamlat. This seems to be a big fraud played by Bansal family Because Mr Gurdas Bansal is son of Mr Lal Chand Bansal And he is also involved in transferring land to R.SSB. His name is available in integral number in many legal documents Page number 88 to 317clearly show the jamabandi from 1967 the entire land belonged to shamlat before 1980 mentioned in annexure-15.	
14.	According to annexure-16, the Mandlay village shamlatland, tehsil Raipurani mei jo which was given to Forest Department. Further, 55000 trees were planted on it. Moreover, S.F.P had already planted a lot of trees on that huge piece of shamlat land. But, I request government must do unbiased survey on that land also. Because Forest Department received around more than 16 lakhs from R.S.S.B for plantation of trees and their maintenance for 3 years but nothing of this happened.	
15.	According to annexure-17, Haryana Forest officer of that time Sh U,\$ Vashisht gave his report to the authorities In his report he clearly stated the monetary evaluation of the piece of shamlat Mandalay, Raipurant land which R.S S.B wanted to give to the Forest Department in exchange of Bir Ghaggar, Saket, Chandimandir land His report is mentioned in a letter sent on dated 11/07/1997 According to his report the cost evaluation of the shamlat, Mandalay, Raipuram land was only 20 Paise. But price of the Same piece of land on its sale deed was Rupees 80,00,750 (eighty lakhs, seven hundred and fifty rupees). Firstly, it is quite suspicious to observe such a rocketed difference of land price during the same time	



	<p>frame. Secondly, annexure -17 also clearly displays that according to sale deed there was no exchange of price in swapping the lands. Thirdly, on the piece of land worth just 20 paise according to annexure 17; plantation of trees worth rupees 16 lakhs took place, and the same piece of land was evaluated by the officer worth rupees 80 lakhs and seven hundred and seventy five rupees. Fourthly, when according to annexure-17 there was no exchange of money in swapping the land was involved then how come the same piece of shamlat land mentioned in inteqaal number 770, 1015, 1020 was purchased from Mandalay right holder villagers in exchange of money, evidence available in inteqaal number 770, 1015 and 1020. Moreover, names of the persons who transferred shamlat land to R.S SB are mentioned in annexure - 13 from page number 49 to 75, which displays exchange of money for transferring the land. Another surprising fact was that just a few thousands of rupees were given to the right holders In conclusion, consolidating all the inteqals and the persons who transferred their share to R.S.S.B didn't exceed one lakh rupees(1,00,000), it is surprising to account this nominal price and if this was the price of land on what basis evaluation of land rupees 80,00,775 was done by the govt officials.</p>	
16.	<p>Another important fact, rural area village shamlat land where there is no road access even today, the land was compared with the national highway acres of land and further swapped. It seems to be a clear example of land grabbing to a proper fraudulent manner.</p>	
17.	<p>In Annexure 18 it is clearly explained that I sent a formal complaint application on dated 01/11/2021, to R.S.S.B Dera chief regarding all illegal activities which were going on in Bir Ghaggar, Saket, Chandimandir center. Consequence, within two months a false criminal case was registered against me on dated 03/01/2022. After that media helped me to express what I</p>	



	<p>had gone through. Through the help of media I shared what torture I endured I am really thankful to media which helped me share my real story with the public. Otherwise people had started treating me like a criminal. But it wasn't enough I needed justice I was an innocent common man who only raised voice for righteousness. I was tired suffering each day and the challenges I started facing in my day to day life after having a false criminal case against me. While I was experiencing mental torture daily I planned to quit my life because things were beyond my control. But I wasn't a coward one and law abiding citizen. When I tried all avenues and sought nothing for my justice I wrote a letter to The President of India and urged him either to give me deserving justice or to grant me euthanasia. After writing to The President of India I received call from Police Department. I also explained everything to them. They didn't take my statement seriously. Police wasn't cooperating at all. They didn't do any investigation or take any action on my statement and closed the inquiry by stating that they didn't find truth in my statements.</p>	
18.	<p>Annexure 19 explains when after giving statement to the Police Department no action or inquiry was initiated then through a lawyer I forwarded the entire case with evidences to the concerned authorities including Cabinet Secretary C.G.O complex New Delhi, Radha Soam: Satsang Beas(RSSB) Secretary Satsang Bhawan, Additional Chief Civil Sect, Principal Sec Civil Sect, Cabinet Secretary Paryavaran Bhawan New Delhi, Addl. Chief Sec Department of rural Chandigarh but I have received no reply so far.</p>	<p>The statement here is personal grievances. Therefore, no comments to offer.</p>
19.	<p>Annexure 20 displays my petition for P.I.L (Public Interest Litigation) but High Court ordered to withdraw the petition because F.I.R was registered against me already, so it was personal interest. However, High Court ordered "You have liberty to pursue your representation before respondent</p>	<p>This issue doesnot pertain to this office.</p>

	authorities.”	
20.	When I observed the aforementioned illegal activities occurring on RSSB Bir Ghaggar, Saket, Chandimandir land, that time Area Secretary and secretary of the management was Mr Gurdas Bansal. (Important note- he is the same Gurdas Bansal whose name is documented in several annexure in swapping Mandalay, Raipurani land with Bir Ghaggar, Saket, Chandimandir land. Then Mr. Balkar Singh was the secretary and Mr Rakesh Singla was the President.	This issue doesnot pertain to this office.
21.	I have given my statement to the Police but they didn't find my statements true. I forwarded my complaint to the concerned authorities but they haven't sent any reply against my forwarded complaint. I filed P.I.L in the honorable High Court but from there I had to withdraw my petition because there was F.I.R on me. But, I have concrete proofs and I have witnessed personally everything I have mentioned in complaint So, there should be proper inquiry regarding my complaint. And necessary action must be taken against the law violators.	This issue doesnot pertain to this office.
22.	Finally, I would like to request you that there should be unbiased inquiry on the basis of this complaint and the evidences I have attached. And whosoever is responsible for violating the laws and harming the planet and wild life. Appropriate criminal liabilities should be fixed on the responsible persons. Moreover, I need justice for my religious sentiments got shattered when I witnessed the ruthless axing down of Peepal and Bargad trees. I have grown up worshipping them. Moreover, appropriate legal liabilities should be fixed against those who registered false F.I.R against me just for raising my voice for righteousness as whatever I did I only did for planet and innocent animals, I didn't have any personal gains in that. For two years I have been enduring court trial My name appeared in plethora of newspapers for booking under criminal charge. What have I done to deserve this All I	This issue doesnot pertain to this office.



	<p>did was that I just tried to aware the R.S.S.B Dera Chief (Baba Gurinder Singh Dhillon) regarding the illegal activities their officials were doing on their land. My only mistake was to write a complaint letter to Dera Chief. But I had to endure such a massive torture that I had become a criminal in a common man's eye, had to face a terrible social and emotional torture It was so traumatic when people started to boycott you; I have personally experienced that.it was so traumatic that I had to take step for appealing for euthanasia before The President of India at my youth age.</p>	
23.	<p>Important note - Under these circumstances if anything happens to me or any of my family members. Mr Gurdas Bansal and other Dera officials who are related to this case and Dera R S.S.S.B management would be responsible. Because I am experiencing a lot of pressure to suppress myself and not to proceed with the complaint further. I know the people !I am dealing with are of a great and influential Stature. They are so influential this is the reason why after forwarding my complaint to various departments no reply has been taken so far. Nor even police took any action when I shared everything with them.</p>	

#### Conclusion and Recommendations:


1. The MoE&F, New Delhi, vide letter dated 06.01.1998 had accorded approval under Section 2 of the "Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 for the diversion of 40.34 ha. of forest land for setting up Satsang Centre for Radha Soami Satsang in Ambala district subject to the conditions mentioned therein. As per the one of the condition of the Forest Clearance; *the forest land diverted will be utilised only for plantation of trees and no construction will be undertaken over this land.* It was found during the site visit that the permanent structures in the form of office building Satsang Area, etc have been constructed by the User Agency without any prior approval from the Central Government and the same is construed to be violations of conditions of prior approval as per para 1.16 (iii) of the Consolidated Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Accordingly, the matter is being reported to the Ministry for taking remedial measures as per extant Rules/guidelines in this regard.
2. During the site inspection, no direct evidence was found which could verify the allegation of illegal cutting of thousands of trees by the Radha Soami Satsang.



However, the State Government authorities are responsible for giving permission for the felling of trees. It may be noted that the permission for felling of trees is accorded by the concerned State/UT Government authorities as per the State Specific Acts, Rules, Guidelines and the orders of Hon'ble courts. Therefore, the State Government has been requested to provide the historical compartment history including plantation and felling details. On receipt of reply from the State Forest Department further course of the action may be initiated.

3. The allegations regarding the sale, purchase and ownership of the land proposed for CA, which is matter of the State Government accordingly no specific comments to offer. It has been informed by the DFO, Panchkula that CA land has been notified as RF.
4. With respect to allegations of wildlife crime, no direct evidences were found during site visit. Further, a detailed report from the State Wildlife Department in consultation with DFO, Panchkula on the allegations has been sought. The specific comments will be submitted on receipt of the report.



  
NOKO DEMRI  
TECHNICAL OFFICER